

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:72

ANSWERED ON:24.02.2015

UNTRACED MISSING CHILDREN

Meena Shri Harish Chandra;Patle Smt. Kamla Devi

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that nearly 75,000 children, who went missing between 2010 and 2013, remain untraced;
- (b) if so, the details thereof and the reaction of the Government thereto;
- (c) whether the Government has implemented the Supreme Court's 10 point directives on registration of FIRs, designated police stations, creation of a central database and setting up of special police units etc.;
- (d) if so, the details thereof and if not, the reasons therefor; and
- (e) the steps taken by the Government to trace out all the missing children and computerisation of data of missing children?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARATHIBHAI CHAUDHARY)

(a): As per information provided by the National Crime Records Bureau (NCRB), the total number of children went missing and traced during the years 2010 – 2013 is given below :

2010		2011		2012		2013	
TRACED	UN-TRACED	TRACED	UN-TRACED	TRACED	UN-TRACED	TRACED	UN-TRACED
MALE 22688	8266	23175	11796	15428	10274	13585	11791
FEMALE 31209	14970	33073	22610	22714	16622	19289	20558
TOTAL 53897	23236	56248	34406	38142	26896	32874	32349

(b) to (e): The Ministry of Women and Child Development in consultation with the Ministry of Home Affairs has initiated a web portal named 'Track Child' in the country which is aimed at maintaining real time data of all missing children containing extensive identification details to facilitate matching of missing and recovered children.

The directions of the Hon'ble Supreme Court to the Union Government have been complied with. In pursuance to Hon'ble Supreme Court's order, the Ministry of Home Affairs has circulated an advisory to file mandatory FIR in case of missing children on 25th June, 2013.

The Ministry of Home Affairs had also issued a detailed Advisory on missing children and steps to be taken for tracing the children on 31st January, 2012. It includes various directions to States / UTs like computerization of records, involvement of NGOs and other organizations, community awareness programmes etc.